

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.20/MP/2021

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of the Bank Guarantee dated 16.08.2018 (and amendment/ extension thereof), in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated and impossible to perform.
- Date of Hearing : 15.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Vaayu Renewable Energy (Mevasa) Pvt. Ltd. (VREMPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Venkatesh, Adovcate, VREMPL
Shri Siddharth Joshi, Advocate, VREMPL
Shri Abhishek Nangia, Advocate, VREMPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the course of hearing, learned counsel for the Petitioner and the learned counsel for the Respondent, CTUIL made their detailed submissions in the matter.

2. Considering their request, the Commission permitted the Petitioner and the Respondent to file their respective written submissions within three weeks with copy to other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

